

of India (RBI) will be eligible for GDR issues without reference to the end-use criteria mentioned above with the restriction that investments in stock markets and real estate will not be permitted.

(d) The launch of GDR issues, related expenditure abroad, repatriation of issue proceeds into the country, etc., are subject to the approval mechanism of RBI under the provisions of Foreign Exchange Regulation Act (FERA), 1973. The companies raising GDR issues are required to report to the RBI and the Government, on a quarterly basis, details on deployment of issue proceeds till they are finally expended on the approved purposes.

Garment Exports

3491. SHRI KRISHAN LAL SHARMA : Will the Minister of TEXTILES be pleased to state :

(a) whether garment exports have been below the target of \$ 4,800 million for the financial year ended March, 1995-96

(b) if so, the details thereof and the names of the countries where the export of garment from India has been slashed ; and

(c) the reasons for this shortfall and the steps taken by the Government to achieve the target already fixed ?

THE MINISTER OF TEXTILES (SHRI R.L. JALAPPA) : (a) to (c) Yes, Sir. Garment exports amounted to US \$ 4453.31 million during 1995-96, against a target of US \$ 4,800 million. Due to economic recession and the slump in retailing activity in the major markets of the European Union and the U.S.A., there was a shortfall in achieving our overall target of garment exports during 1995-96.

In order to boost the exports of textiles, Government have been taking a number of steps, which include encouraging exporters to participate in buyer-seller meets, fairs and exhibitions ; enabling import of capital goods at concessional duty for export production; ensuring increased availability of export credit etc.

Modernisation of Rubber Testing Laboratory in Kerala

3492. SHRI RAMESH CHENNITHALA : Will the Minister of COMMERCE be pleased to state :

(a) whether the Government propose to modernise the Rubber Testing Laboratory, Kottayam ; and

(b) if so, the details thereof ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI BOLLA BULLI RAMAIAH) : (a) No, Sir

(b) Doesn't arise in view of above

Jute Bags

3493. SHRI SAMIR LAHIRI : Will the Minister of TEXTILES be pleased to state :

(a) whether the Government propose to set up any monitoring committee to ascertain the compliance with the Supreme Court order regarding the advice of the Standing Advisory Committee which has been set up for the revival of jute industry

(b) if so, the details thereof ; and

(c) the percentage of jute bags used by sugar and cement industry during the last six months ?

THE MINISTER OF TEXTILES (SHRI R.L. JALAPPA) : (a) and (b) The Jute packaging Materials (Compulsory use in packaging Commodities) Act, 1987, the constitutionality of which has been up-held by the Supreme Court, provides for a Standing Advisory Committee with a view to determining the commodity or class of commodities or percentages thereof in respect of which jute packaging material shall be used in their packing. This procedure is being followed. There is no proposal to set up a Standing Advisory Committee for revival of the jute industry at present.

(c) There has been no off-take of jute bags by the cement units during the last six months, while the off-take by the sugar industry during this period has ranged between 69% to 93%.

Production of Coal by BCL

3494. SHRI BRAJ MOHAN RAM : Will the Minister of COAL be pleased to state :

(a) the minewise, targets fixed for the production of coal by C.C.L. during the current financial year ;

(b) the estimated reserves of coal in all the coal mines under C.C.L. at present, minewise ; and

(c) the quantum of coal produced so far in tonnes against the target fixed for the current year ?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRIMATI KANTI SINGH) : (a) to (b) The minewise targets of production of coal in Central Coalfields Limited during the year 1996-97, the mineable reserves and actual production during the period from April to July, 1996 is as follows :